

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/MP/2016

Subject :Petition under Section 79 (1)(b) and (f) of the Electricity Act, 2003 for declaration of Change in Law and consequential reliefs as per provisions of the PPA dated 20.1.2014 [between the Petitioner and Respondent no.6] read with back to back PPA dated 18.1.204 [between the Respondent no.6 and Respondent Nos. 2 to 5]

Date of hearing : 26.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : MB Power (Madhya Pradesh) Ltd.

Respondents : Uttar Pradesh Power Corporation Ltd. & Others

Parties present : Shri Sakiya S. Chaudhari, Advocate, MBPL
Ms. Puja Priyadarshini, Advocate, MBPL
Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Gautam Chawla, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Shri Manoj Rastogi, MBPL
Shri Abhishek Gupta, MBPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for adjudication of claims arising from change in law and consequential reliefs as per the provisions of the PPA dated 18.1.2014. Learned counsel submitted that the petitioner has also filed the similar Petition No. 47/MP/2016 for adjudication of disputes which is listed for hearing on 14.7.2016. Learned counsel requested the Commission to list the present petition after deciding the issue as to whether the generating station of the petitioner fulfils the requirement of 'composite scheme' in Petition No. 47/MP/2016. Request was allowed by the Commission.

2. The Commission directed to list the petition for hearing on admission after deciding the issue of jurisdiction of the Commission in Petition No. 47/MP/2016.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**